

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Appeal No. E/61784/2018**

[Arising out of OIA-111-CE-CGST-APPEAL-GURUGRAM-SG-2018 dated 31/08/2018 passed by the Commissioner (Appeals) of Central Excise-Gurgaon I]

**M/s Martin Harris Laboratories Ltd.**

**: Appellant (s)**

(Village Panchgaon , ng-8, Delhi Jaipur Highway Gurgaon, Haryana)

Vs

**CCE & ST-Gurgaon-I**

**: Respondent (s)**

(Plot No. 36 & 37 Sector 32, Near Medanta Hospital, Gurgaon, Haryana)

APPEARANCE:

None for the Appellant

Shri Bhasha Ram, AR for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**

**FINAL ORDER No. 60612 / 2019**

Date of Hearing:30.05.2019

Date of Decision:30.05.2019

**Per : ASHOK JINDAL**

None appeared on behalf of the appellant nor any request for adjournment has been received.

2. On perusal of the record, I find that the matter has been listed on several occasions and on all the occasions the appellant sought adjournment on one or the other ground. Finally, the matter was listed on 29.05.2019 with the direction that no adjournment shall be granted. But on 29.05.2019, Shri Naveen Bindal appeared on behalf of the appellant and sought adjournment. The same was granted in the interest of justice and the matter was listed for today as last chance. Today also the appellant was failed to appear before this Tribunal. In these circumstances, the appeal is dismissed for non prosecution with

the liberty to the appellant to move an application for restoration of appeal within 30 days of the receipt of this order, if they desire so.

3. In result, the appeal is disposed of in the above terms.

(Dictated & pronounced in the Court)

**(ASHOK JINDAL)**  
**MEMBER (JUDICIAL)**

*Kailash*